

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 672/94

~~Temporary Application No.~~

DATE OF DECISION: 17.6.94

Shri Prabhakar Bal Bhim Bosale Petitioner

Shri B. Ranganathan. Advocate for the Petitioners

Versus

Union of India and others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri

1. To be referred to the Reporter or not ? to
2. Whether it needs to be circulated to other Benches of the Tribunal ? to


(B.S. Hegde)
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 672/94

Shri Prabhakar Bal Bhim Bosale

... Applicant.

V/s.

Union of India
Chairman Railway Board
Rail Bhawan, New Delhi.

General Manager
Central Railways
Bombay V.T.

Divisional Railway Manager
Central Railways,
SHOLAPUR.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Appearance:

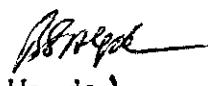
Shri B. Ranganatha, counsel
for the applicant.

ORAL JUDGEMENT.

Dated: 17.6.94

(Per Shri B.S. Hegde, Member (J))

It appears that the applicant's father died in harness in 1968. He has applied for compassionate appointment in 1986. The main contention of the applicant is that he was minor at the time of his father's death and not sought for appointment on compassionate ground. His request for compassionate appointment was replied vide letter dated 11.9.86 stating that under the existing rules it is not permissible that he could be appointed on compassionate ground. It is well settled principle that the court cannot give any directions to the respondents to take persons on compassionate appointment, under the circumstances, they can give directions to consider the request of the applicant. In the instant case the appointment is sought after a lapse of 18 years, therefore, the purpose of the very scheme is defeated, therefore, the question of compassionate appointment does not arise in the light of the above. Accordingly OA is dismissed and there is no merit in it.


(B.S. Hegde)
Member (J)